



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 2ND DAY OF FEBRUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE M.NAGAPRASANNA

WRIT PETITION NO. 38550 OF 2025 (GM-RES)

BETWEEN:

ARFAD
S/O. AYUB,
AGED ABOUT 28 YEARS,
RESIDING NEAR JUMMA MASJID,
MAVINAKATTE,
GULVADI VILLAGE,
KUNDAPURE TALUK,
UDUPI - 576 283.

...PETITIONER

(BY SRI. HALEEMA AMEEN, ADVOCATE)

AND:

1. STATE OF KARNATAKA
REPRESENTED BY
STATE PUBLIC PROSECUTOR
HIGH COURT OF KARNATAKA
BANGALORE - 560 001
2. THE RANGE FOREST OFFICER
KUNDAPURA RANGE,
KUNDAPURA - 576 201

...RESPONDENTS

THIS W.P. IS FILED UNDER ARTICLES 226 AND 227 OF
CONSTITUTION OF INDIA PRAYING TO ISSUE A WRIT OR
ORDER DECLARING SECTION 63 OF THE KARNATAKA FOREST





ACT 1963 AS ULTRA-VIRES, ARBITRARY AND VIOLATIVE OF ARTICLE 14, 19 AND 21 OF THE CONSTITUTION OF INDIA, AND REPUGNANT/CONTRARY TO THE PROVISIONS OF THE CODE OF CRIMINAL PROCEDURE, 1973 AND BNSS 2023, OR ALTERNATIVELY TO READ DOWN THE SAME TO THE DISCRETION OF THE JURISDICTIONAL COURTS TO IMPOSE SUITABLE/REASONABLE CONDITIONS AND ETC.,

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE M.NAGAPRASANNA

ORAL ORDER

In the light of the Circular dated 10.02.2012, the writ petition is not entertainable, but a criminal petition is. Therefore, this petition shall be converted to that of criminal petition. Accordingly, the petition stands disposed for statistical purpose.

SD/-
(M.NAGAPRASANNA)
JUDGE

PKS
List No.: 1 Sl No.: 252